## RAJASTHAN HIGH COURT, JODHPUR

## STANDING ORDER

No. 04 /S.O./2025

Date: 28-02-2025

In supersession of this office Standing Orders No. 40/S.O./2023 dated 22.12.2023 & 18/S.O./2024 dated 01.07.2024 and pursuant to the observations made by Hon'ble Supreme Court of India in order dated 07.02.2025 passed in **Shekhar Prasad Mahto @ Shekhar Kushwaha** Vs The Registrar General, Jharkhand High Court & anr Writ Petition (Criminal) No. 55/2025, it is enjoined upon all concerned that whenever roster for hearing bail applications is assigned to more than one Single Benches, all bail applications arising out of the same FIR shall be placed before one Hon'ble Bench, subject to following conditions:-

- (i) if a bail application of a particular accused has been **decided**, whether on merit or withdrawal or not pressed (excluding interim or temporary bail without consideration of merit), **subsequent bail application**/s of that particular accused shall be listed before the **same** Hon'ble Judge who had passed the earlier order/(s) on previous bail application of the same accused.
- (ii) if roster for hearing bail applications is assigned to more than one Single Benches and any previous bail application/s in the same F.I.R has been decided, whether on merit or withdrawal or not pressed (excluding interim or temporary bail without consideration of merit), by any one Hon'ble Judge having roster for hearing bail applications, then first bail applications of other co-accused in the same F.I.R. shall be listed before the same Hon'ble Judge who has earlier decided bail application/s in the same F.I.R.
- (iii) if roster for hearing bail applications is assigned to more than one Single Benches and previous bail applications in the same F.I.R have been decided, whether on merit or withdrawal or not pressed (excluding interim or temporary bail without consideration of merit) by more than one Hon'ble Judges having roster for hearing bail applications, then first bail applications of other co-accused in the same F.I.R. shall be listed before such Hon'ble Judge who decided bail application in the same F.I.R. earlier in point of time.

This order will be applicable at Principal Seat of High Court of Judicature for Rajasthan at Jodhpur as well as Bench at Jaipur.

BY ORDER

REGISTRAR GENERAL

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.

2. Private Secretary to all the Hon'ble Judges, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.

3. The Registrar (Admn.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.

4. All the Registrars /O.S.D., Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur

5. Registrar-cum-CPC, Rajasthan High Court Bench Jaipur with the request to upload the same on the official website of Rajasthan High Court.

6. Registrar (Judicial), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur with the direction to circulate the same all amongst all the concerned of Judicial Side and ensure compliance the same.

7. The Addl. Solicitor General of India/ Asstt. Solicitor General of India, Rajasthan High Court, Jodhpur/Jaipur.

8. The Advocate General/ All Additional Advocate Generals, Rajasthan High Court, Jodhpur/Jaipur.

9. Chairman, Bar Council of Rajasthan, Jodhpur.

10. The President, Rajasthan High Court Advocates' Association/ Lawyers' Association, Jodhpur.

11. The President, Rajasthan High Court Bar Association, Jaipur.

12. All Joint Registrars/ Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur

13. All Assistant Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.

14. All A.O.J./ Stamp Reporter/ Court Master, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.

15. Notice Board.

REGISTRAR GENERAL

Date: 28-02-2025